G.S.R. (E).—In exercise of the powers conferred by clause (a) of sub-section (1) of Section 642 read with sub-section (1) of Section 21A and sub-section (3C) of Section 211 of the Companies Act, 1956 (1 of 1956), the Central Government in consultation with the National Advisory Committee on Accounting Standards, hereby makes the following amendment in the Companies (Accounting Standards) Rules, 2006, herein after called the said rules namely:—

1. These rules may be called the Companies (Accounting Standards) Amendment Rules, 2011.

2. They shall come into force on the date of their publication in the Official Gazette.

2. In the said rules, in the annexure under the heading “B. ACCOUNTING STANDARDS”, in the sub-heading “Accounting Standard (AS) 11” relating to “The Effects of Changes in Foreign Exchange Rates”, in paragraph 46, for the words and figures “46. In respect of accounting periods commencing on or after 7th December, 2006 and ending on or before 31st March 2011”, the following shall be substituted, namely,—

“46. In respect of accounting periods commencing on or after 7th December, 2006 and ending on or before 31st March 2012”.

[F.No.17/133/2008-CL.V]

RENUKA KUMAR
Joint Secretary to the Government of India

Note: The Principal regulations were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) vide GSR 739(E) dated 7th December 2006 and amended vide notification number G.S.R.212(E), dated 27th March, 2008 and subsequently amended vide notification Number GSR No. 225(E) dated 31.03.2009